



2026:AHC:30319

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4065 of 2026

Kalavati Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jitendra Singh, Rishi Kant Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that the proceedings initiated by the petitioner under Section 24 of U.P. Land Revenue Code, 2006 in which order was passed in his favour on 11.06.2018, thereafter the private respondents again removed the pillars. Aggrieved with the aforesaid, the petitioner filed various applications before the authorities but till date no action has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that in case the petitioner is aggrieved with the act of the petitioner, he is free to move appropriate application as provided under Section 22/23 of U.P. Land Revenue Code, 2006.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to move appropriate application as provided under Section 22/23 of U.P. Land Revenue Code, 2006 before the authority concerned along with certified copy of this order within three weeks from today. In case, the petitioner does so, the concerned authority will pass appropriate orders in the matter strictly in accordance with law unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

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